## **Directorate General of Foreign Trade Udyog Bhawan DES-V Section**

## Minutes of the Meeting NC-V held on 25.09.2008

The Meeting No. 26/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of 25.09.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No.	Name of the representatives & their	Department
	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar, Arora, Dy.DGFT	DGFT
3.	Sh. R.A.Lal, Dy.Director,	R.O, TC, Noida
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

## (TEXTILES AND LEATHER ITEMS)

At the outset the Minutes of NC Meeting No. 24/AMO9 dated 11.09.2008 and 25/AMO9 dated 18.09.2008 were ratified. The Agenda for individual cases for Meeting No. 26/AM09 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

: 26/84-ALC3/2008 MEETING DATE : 25.09.2008 MEETING NUMBER

## Online agenda

		1 3	Meet No/Date:26/84-ALC3/2008 25.09.2008	Status: Rejected
	HQ File :01/84/050/00213/AM09/		Lic.No/Date:0210112958 29.05.2008	
-	Decision: The Committee considere failed to submit their reply called for	by DGFT vide letter dated 29.09.200	8, in absence of which it was	

compute the requirement of Qty. of inputs. Hence, Committee was constrained to reject the case. RLA may take suitable consequential action accordingly.

		5	Meet No/Date:26/84-ALC3/2008 25.09.2008	Status: Withdrawn
$\ _2$	HQ File :01/84/050/00152/AM09/	RLA File :05/24/040/00152/AM09/	Lic.No/Date:0510221905 11.06.2008	
	Decision: The Committee considere	d the case as per agenda alongwith	other relevant papers and obs	erved that this

|Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been cleared by NC in its meeting held on 18.09.2008. In view of this case may be withdrawn from agenda.

Case No.:7/12/84-ALC3/2008	3	Meet No/Date:26/84-ALC3/2008 25.09.2008	Status: Approved
HQ File :01/84/050/00201/AM09/	RLA File :05/24/040/00249/AM09/	Lic.No/Date:0510223844 15.07.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/53/2008-09/Hosy. dated 24.09.2008 as detailed below: -

Export item	Export Qtv.	Import item	Quantity allowed
Men's under pant (boxer	152100	100% cotton yarn dyed	0.95 Sq mtrs./Pc

shorts) made from 100% cotton yarn dyed fabric, GSM- 125+/-10%	Pcs	fabric, GSM- 125+/-10%		
Men's under pant (boxer shorts) made from 100% cotton printed fabric, GSM- 125+/-10%	48121 Pcs	100% cotton yarn dyed fabric, GSM- 125+/-10%	0.87 Sq mtrs./Pc	
The GSM should match in both The R.A. shall be advised conditions.	•	nd export. essary action subject to con	npliance of other usual	

	Party Name:MAHAVIR SPINFAB PRIVATE LIMITED	Meet No/Date:26/84-ALC3/2008 25.09.2008	Status: Rejected
HQ File :01/84/050/00202/AM09/	RLA File :06/24/040/00019/AM09/	Lic.No/Date:0610013679 16.07.2008	
Decision: The Committee considered the case as per agenda alongwith relevant papers and observed that applicant firm have not mentioned the weight of export product in absence of which, the Qty. of Chemical cannot be computed. In view of this, Committee was constrained to reject the case.			
RLA may take suitable of	consequential action accordingly.		

Case No.:1/18/84-ALC3/2008	Party Name:KITEX GARMENTS LIMITED	Meet No/Date:26/84-ALC3/2008 25.09.2008	Status: Approved
HO File :01/84/050/00222/AM09/	RLA File :10/24/040/00041/AM09/	Lic.No/Date:1010030279	

l.	21.07.2008
	21.07.2008

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/51/2008-09/Hosy. dated 24.09.2008 as detailed below: -

	Export item	Import item	Quantity allowed
	College Jacket	a. 100% Nylon Taffeta PU coated	160012 Kgs.
	made out of 100%	210T fabric, GSM-70+/-10%.	
5	Nylon Taffeta 210T	b. 100% Nylon Taffeta PU coated	2949 Kgs.
	PU coated fabric,	190T fabric, GSM-55+/-10%.	
	GSM-70+/-10%. &	c. Poppers metallic/ Plastic	Net to net with
	100% Nylon Taffeta		accountability clause
	190T, GSM-55+/-	d. Bellcaps metallic/ Plastic	Net to net with
	10%. (Style		accountability clause.
	No.0662240)		
		e. Draw Cord polyester	206000 Mtrs.
		f. Zippers/ fasteners, length 66	Net to net with
		cms.	accountability clause.

The GSM should match in import & Export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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